

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1439 of 2019**

**IN THE MATTER OF:**

**State Bank of India**

**....Appellant**

**Vs.**

**Venugopal Dhoot & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Bishwajit Dubey, Ms. Surabhi Khattar and Ms. Ruchi Choudhary, Advocates**

**For Respondents: Mr. Manish Jha and Ms. Vishrutyi Sahni, Advocates for R- 7-9.**

**Mr. Yashvardhan, Mr. Devender Singh and Ms. Kritika Nagpal, Advocates for R-1.**

**Mr. Vaijayant Paliwal, Ms. Moulshree Shukla and Mr. Zeeshan Khan, Advocates for R-2.**

**ORDER**

**30.01.2020:** Learned counsel for the Appellant submits that order on MA 2835/2019 pending consideration before the Adjudicating Authority (National Company Law Tribunal), Mumbai (Special) Bench has been reserved. Outcome thereof is stated to have some bearing on the appeal. In view of the same, this appeal is adjourned. The Adjudicating Authority would do well to dispose of the matter expeditiously.

Meanwhile, pleadings may be completed. Respondents may file Reply within one week. Rejoinder, if any, may be filed within one week thereof.

List this Appeal on **17<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

sa/nn